

High Court of Karnataka
Bengaluru,
Dated: 20th March 2020

NOTIFICATION NO. HCDB - 60 / 2020

Considering several steps taken by the Central and the State Governments for preventing the spread of Novel Corona Virus (COVID-19), High Court of Karnataka had issued various directions. With a view to ensure that minimum number of members of the Bar and litigants enter the precincts of the High Court, from Monday, March 23, 2020 till further orders, lesser Benches will be available, which will deal only with matters involving extreme urgency.

Hence, in modification of the earlier Notification No. HCDB-46/2020 dated 27th February 2020, the sittings of Hon'ble Judges at Dharwad Bench are arranged as below from March 23, 2020 to March 27, 2020.

The Benches will work only between 10.30 AM and 1.30 PM and only in exceptional cases, the sittings can be extended.

Sl. No.	Name of the Hon'ble Judge	Court Hall No.
1.	Hon'ble The Chief Justice	1
2.	Hon'ble Mrs. Justice S.Sujatha	2
3.	Hon'ble Mr. Justice B.A.Patil	3
4.	Hon'ble Mr. Justice B.M.Shyam Prasad	4
5.	Hon'ble Mr. Justice H.P.Sandesh	5
6.	Hon'ble Ms. Justice Jyoti Mulimani	6
7.	Hon'ble Mr. Justice M.I.Arun	7
8.	Hon'ble Mr. Justice E.S.Indiresh	8

By Order of Hon'ble The Chief Justice,

Date: 20.03.2020

**Sd/-
Registrar (Judicial)**

**HIGH COURT OF KARNATAKA DHARWAD BENCH
ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES WITH
SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 23RD MARCH 2020 TO
FRIDAY THE 27TH MARCH 2020**

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble Mrs. Justice S.Sujatha & Hon'ble Ms. Justice Jyoti Mulmani (on 23rd and 24th March 2020)</p> <p>All Division Bench matters - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	2
2	<p>Hon'ble Mr. Justice B.A.Patil & Hon'ble Mr. Justice M.I.Arun (on 26th and 27th March 2020)</p> <p>All Division Bench matters - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	3
3	<p>Hon'ble Mr. Justice B.M.Shyam Prasad (on 23rd to 27th March 2020)</p> <p>Writ Petitions (Labour, Service, GM-CPC, GM-KEB, HRC, Excise, Cinema, MV, LR, KLR, KLRA, LA, LB, CS, APMC, Education, GM, KDR, KVOA, SC/ST and ULC)</p> <p>Writ Petitions (Tax) and Sales Tax Revision Petitions (Single Judge matters)</p> <p>Regular Second Appeals upto 2014 - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	4

4	<p>Hon'ble Mr. Justice H.P.Sandesh (on 23rd and 24th March 2020)</p> <p>All Criminal matters (Single Bench matters) - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	5
5	<p>Hon'ble Ms. Justice Jyoti Mulimani (on 26th and 27th March 2020)</p> <p>Miscellaneous First Appeals Regular First Appeals Regular Second Appeals from 2015 Miscellaneous Second Appeals CRP, CP, RPFC, HRRP, LRRP, TOS, Probate & Succession Matters Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 Intellectual Property Rights Cases including Referred original suits Execution First Appeals & Execution Second Appeals - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	6
6	<p>Hon'ble Mr. Justice M.I.Arun (on 23rd and 24th March 2020)</p> <p>Miscellaneous First Appeals Regular First Appeals Regular Second Appeals from 2015 Miscellaneous Second Appeals CRP, CP, RPFC, HRRP, LRRP, TOS, Probate & Succession Matters Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996</p>	7

	Intellectual Property Rights Cases including Referred original suits Execution First Appeals & Execution Second Appeals - only Preliminary Hearing/Admissions, date given and stay applications moved	
7	Hon'ble Mr. Justice E.S.Indiresh (on 26th and 27th March 2020) All Criminal matters (Single Bench matters) - only Preliminary Hearing/Admissions, date given and stay applications moved	8

NOTES

1. All Benches will take only very urgent Admission matters. No Bench will post any matter for final hearing or a Group 'B' matter unless a case of extreme urgency is made out.
2. Memos for urgent matters, shall be moved only before the concerned Hon'ble Benches.
3. No posting memos will be received in the Chambers of Addl. Registrar General / Addl. Registrar (Judicial).
4. However all other Hon'ble Judges/Benches are free to post matters for Pronouncement of Judgments.
5. Only those urgent matters which are specifically posted for admission on Monday the 23rd March 2020 will be listed. Thereafter only those very urgent matters which are to be mentioned before the Court by giving memos will be posted before the Courts.
6. The object of curtailing functioning of the Courts is to ensure minimum number of members of the Bar and minimum number of litigants attend Courts. Therefore, the members of the Bar and the parties in person are requested to move the matters which are really very urgent.

By Order of Hon'ble The Chief Justice,

Date: 20.03.2020

**Sd/-
Registrar (Judicial)**